

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 4873  
TO BE ANSWERED ON 26<sup>th</sup> MARCH, 2018**

**No Detention Policy**

**4873. DR. KIRIT SOMAIYA:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is finalising the no detention policy till Class 8 under the Right to Education Act and if so, the details thereof;
- (b) whether the Parliamentary Committee on HRD has said in its report that only few States/UTs are in favour of the policy to be retained and if so, the details thereof; and
- (c) whether the Government proposes to review and make the necessary amendments in the Act and if so, the details thereof along with the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a) to (c): The Right of Children to Free and Compulsory Education (Second Amendment) Bill, 2017 has been introduced in Lok Sabha on 11th August, 2017. The Bill seeks to amend Section 16 of the RTE Act, 2009 and provides for a regular examination at fifth class and eighth class at the end of every academic year. If a child fails in the said examination, he shall be given additional instruction and granted opportunity for re-examination within a period of two months from the declaration of the result. In case the child fails in the second attempt, the appropriate Government may allow schools to hold back a child in the fifth class or in the eighth class or in both classes, in such manner and subject to such conditions as may be prescribed. The appropriate Government may also decide not to hold back a child in any class till the completion of elementary education. Further, no child shall be expelled from school till the completion of elementary education.

The Parliamentary Committee on Human Resource Development in its report has endorsed the proposed Bill and noted that only 6 States/UT's, namely, Andhra Pradesh, Karnataka, Kerala, Goa, Maharashtra and Telangana are in favour of 'No Detention Policy'.

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